

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF REGENCY WORLD CONSULTING LIMITED

Relevant Details		
1.	Name of corporate debtor	Regency World Consulting Limited
2.	Date of incorporation of corporate debtor	23.12.1985
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L74210DL1985PLC021863
5.	Address of the registered office and principal office (if any) of corporate debtor	C-36 Basement Friends Colony East, New Delhi, Delhi, India - 110065
6.	Insolvency commencement date in respect of corporate debtor	30.06.2025 (Order was communicated to the IRP on 01.07.2025)
7.	Estimated date of closure of insolvency resolution process	27.12.2025
8.	Name and registration number of the insolvency professional acting as Interim Resolution Professional	Mr. Deepak Arora Regn. No. - IBBI/IPA-003/ICAI-N-00418/2022-2023/14120
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	ipdeepakarora@gmail.com Address: 17, LGF, Defence Enclave, Vikas Marg, East Delhi, Delhi-110092
10.	Address and e-mail to be used for correspondence with the interim resolution professional	cirp.regencyworld@gmail.com Address: 17, LGF, Defence Enclave, Vikas Marg, East Delhi, Delhi-110092
11.	Last date for submission of claims	15.07.2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	Relevant Forms and Details of Authorized Representatives (AR) are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of the corporate insolvency resolution process of the M/s **Regency World Consulting Limited** on **30.06.2025**.

The creditors of M/s **Regency World Consulting Limited**, are hereby called upon to submit their claims with proof on or before 15.07.2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 02.07.2025

Place: Delhi

Sd/-

Deepak Arora

IBBI/IPA-003/ICAI-N-00418/2022-2023/14120

AFA Valid up to 30.06.2026

